

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:170

ANSWERED ON:11.08.2011

REVIEW OF MGNREGS

Pradhan Shri Nityananda;Singh Smt. Meena

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has recently reviewed the performance of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details and the outcome thereof;
- (c) the success achieved as against the targets set under MGNREGS in various States and the Union Territories during each of the last three years;
- (d) the details of employment generated under the Scheme during the above period;
- (e) whether delay in payment of wages under the Scheme has been reported; and
- (f) if so, the details thereof and the action taken by the Government in this regard, State-wise?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH)

(a)to(f): A statement is laid on the Table of the House.

Statement as referred to in reply to Lok Sabha starred Question No. 170 for answer on 11.08.2011

(a) & (b): The Ministry regularly reviews the performance of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). The following mechanism has been put in place to monitor its performance across the country. Performance of all schemes of the Ministry including MGNREGA is reviewed in the meetings of the Performance Review Committee (PRC) held on quarterly basis. Independent Monitoring and verification by National Level Monitors (NLMs) and Area Officers is carried out in cases of specific complaints. Central teams headed by senior officers of the Ministry are also deputed to look into serious issues. Visits are also undertaken by members of Central Employment Guarantee Council to review performance.

(c) & (d): The Act provides a legal guarantee for at least 100 days of wage employment to every rural household in a financial year for doing unskilled manual work, on demand to be made following a due process. As employment is provided on demand, no targets, as such, are fixed. State wise break up of households provided employment and persondays generated, as per reports received from the State Governments is given in annexure-I

(e)&(f): A total of 43 complaints regarding delay in payment of wages under MGNREGA in the country have been received in the Ministry as on 26.7.2011. State wise break up of such complaints are given in annexure-II. As implementation of the Act is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all complaints received in the Ministry are forwarded to the concerned state Governments for taking appropriate action as per law. In complaints of serious nature, the Ministry deposes National Level Monitors (NLMs) to investigate the complaints. Reports of the NLMs are shared with the concerned State Governments for taking corrective action.